CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1301/2002

New Delhi this the 16th day of May, 2002.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

Sadhu Ram S/o late Shri Basant Lal, R/o 4/206, Padam Nagar, Delhi-110007.

-Applicant

(In person)

-Versus-

- 1. The Lt. Governor of NCT of Delhi Raj Niwas, Delhi-54.
- Secretary, NCT of Delhi, (Health & Family Welfare Deptt.), Delhi Secretariat, New Delhi.
- 3. The Director,
 Directorate of Training & Technical Education,
 NCT of Delhi, Muni Maya Ram Marg,
 Pitam Pura,
 Delhi-110034. -Respondents

(By Advocate - None)

<u>ORDER</u> (Oral) <u>By Mr. Shanker Raju. Member (J):</u>

The claim of the applicant contained Heard. is for medical re-imbursement for the treatment It is stated that incurred from 2.7.99 to 16.7.99. although he has retired on 31.12.94 and applied for CGHS on 14.8.97 and the amount of contribution was deposited on 21.10.99, his case was wrongly rejected. Placing reliance on a circular of Govt. of N.C.T. of Delhi dated 26.9.97, wherein it is provided that the scheme though may be effective from 1.4.97 but all the employees could not get Health Cards on that date, they may be treated as eligible during the period from 1.4.97 to the date they get their health-cards. In this view of the matter it is stated that though the period of treatment of the applicant falls within the purview of this order and he is entitled for CGHS benefits, his claim for medical reimbursement has been rejected by the respondents by order dated 10.4.2001



(Annexure A-1). Against this rejection the applicant preferred an appeal to the Lieutenant Governor on 23.7.2001 (Annexure A-13), which is yet to be disposed of.

2. In this view of the matter, I deem it fit and proper in the interest of justice to dispose of the OA at the admission stage itself by directing the respondents to consider the appeal of the applicant and dispose it of by a detailed and speaking order in the light of the letter of the Govt. of N.C.T. Delhi dated 26.9.97 (Annexure A-12) within a period of three months from the date of receipt of a copy of this order. In the event the applicant is still aggrieved, it will be open to him to pursue his remedy in accordance with law. No costs.

S. Ram

(Shanker Raju) Member (J)

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